

Annexure 1

Name of the corporate debtor: Gulls Realtors Private Limited; Date of commencement of liquidation: 31-08-2023; List of stakeholders as on: 06-09-2024

List of Secured financial creditors

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished ? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	Piramal Capital Housing & Finance Limited	28-09-2023	87,33,82,921	87,33,82,921	Secured	87,33,82,921	Yes	Refer Annexure A1	87,33,82,921	80.43	0.00	0.00	0.00	0.00	
2	Phoenix ARC Private Limited Trustee of Phoenix Trust FY 22-16	03-07-2024	21,26,47,236	21,24,60,475	Secured	21,24,60,475	Yes	Refer Annexure A1	21,24,60,475	19.57	0.00	0.00	1,86,761	0.00	
Total			1,08,60,30,157	1,08,58,43,396		1,08,58,43,396			1,08,58,43,396	100.00	0.00	0.00	1,86,761	0.00	

ANNEXURE A1

DETAILS OF SECURITY INTEREST

The security interest that has been provided by the Corporate Debtor is as follows:

1. Piramal Capital & Housing Finance Limited

All that piece and parcel below mentioned - dry land situated at Sekkarakudi Village, Tuticorin Taluk Situated with Sub-Registrar District of Pudukottai and Registration district of Tuticorin:

Sr. No.	Village	Survey No.	Extent
1.	Sekkarakudi Village, Tuticorin, Tamil Nadu	1900	1.25
		367 & 368	4.38
TOTAL			5.63

2. Phoenix ARC Private Limited Trustee of Phoenix Trust FY 22-16

All that piece and parcel below mentioned - dry land situated at Ellainacikenpatty Village, Sri Vaikundam Taluk Situated with Sub-Registrar District of Muruppanadu and Registration district of Tuticorn:

Sr. No.	Village	Survey No.	Extent
1	Ellainacikenpatty Village, Tuticorn, Tamil Nadu	264/1	0.73
		19/1B	0.82
		82/1	0.96
		93/3	1.58
TOTAL			4.09

Note: -

The Liquidator may modify the list of stakeholders, when he comes across additional information warranting such modification, in the manner directed by the Adjudicating Authority